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Central Administrative Tribunal
Allahabad.

Registration No. 410 of 1987

A.K.Ghosh ... Petitioner

General Manager, N.E.Railway
Gorakhpur and others ... Vs.
Respondents.

Hon.Ajay Johri,AM
Hon.G.S.Sharma,JM

(By Hon. Ajay Johri,AM)

This is an application under Section 19 of the Administrative Tribunals Act, XIII of 1985. The petitioner has challenged the orders issued on the basis of Railway Board's letter no.PC III/78/PS-3/5 Pt-I dated 30.8.1984. At the Bar it was contended that the impugned order of 30.8.1984 has since been cancelled and, therefore, any action taken on the basis of this order also automatically stands cancelled. Accordingly, the letter of 30.8.1984 is quashed and the order dated 12.2.1987 and subsequent orders dated 24.3.1987 and 1.5.1987 issued on the basis of this letter also stand quashed. The learned counsel for the petitioner further contended that there is representation dated 12th Nov.1986 on the same subject which is pending with the respondents. He made a submission that this representation should be disposed of by the respondents within a reasonable time. The respondents may accordingly dispose of this representation within 3 months from the receipt of this order. The petition is disposed of accordingly.

अजय जोहरी

MEMBER (A)

लाल मार्केन
27/10/87

MEMBER (J)

Dated 27th Oct.1987
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